

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SVK SHIPPING SERVICES PRIVATE LIMITED RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/S SVK SHIPPING SERVICES PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	10-11-2009
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act 1956, ROC, Vijayawada
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U35110AP2009PTC65760
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	9-7-40/7/2, Lakshmi Nagar, Sivaji Palem, Visakhapatnam 530 017, Andhra Pradesh
6.	Insolvency commencement date in respect of Corporate Debtor	13.05.2022 (Order was pronounced on 13.05.2022 & received by IRP on 16.05.2022) As per Hon'ble NCLT, Amaravati order in CP (IB) No: 202/9/AMR/2019 dated 13.05.2022
7.	Estimated date of closure of insolvency resolution process	12.11.2022 (180 days from the date of commencement of insolvency)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KANTIPUDI VENKATA RAJU Regn.No: IBBI/IPA-002/IP-N01125/2021-2022/13675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D No: 4-198, Manikya Nagar, Valasapakala, Kakinada - 533 005, East Godavari District, Andhra Pradesh. E-Mail: kantipudiven@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Same as given in SL No.9
11.	Last date for submission of claims	30.05.2022 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web Link: www.ibbi.gov.in/home/downloads Not Applicable as per the information available with IRP

1. Notice is hereby given that the National Company Law Tribunal, Amaravati Bench, has ordered the commencement of a corporate insolvency resolution process of the M/s SVK Shipping Services Limited on 13/05/2022 (Date of receipt of order by IRP 16.05.2022)

2. The creditors of M/s. SVK Shipping Services Limited are hereby called upon to submit their claims with proof on or before 30.05.2022 to the interim resolution professional at the address mentioned against item 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA: Not Applicable.

5. The claim may be submitted in their specified forms. FORM B - Proof of claim by operational creditors except Workmen and Employees; FORM C - Submission of claim by financial creditors; Form CA - Submission of claim by financial creditors in a class; FORM D- Proof of claim by a Workman or an Employee; FORM E - Proof of claim submitted by authorised representative of Workmen and Employees; FORM F - Proof of claim by creditors (Other than financial creditors and operational creditors). These forms may be downloaded from the portal of IBBI i.e. www.ibbi.gov.in/home/downloads.

6. The moratorium for prohibiting, inter alia, all types of suits, recovery action against the said corporate debtor under Section-14 of the IBC is ordered with effect from the insolvency commencement date till completion of corporate insolvency resolution process or until the Hon'ble National Company Law Tribunal approves the resolution plan under Section-31(1) or passes an order for liquidation of corporate debtor under Section-33, whichever is earlier.

7. As per the information available with IRP, there has been no change in the name of the company during the last two years.

Submission of false or misleading proofs of claim shall attract penalties.

KANTIPUDI VENKATA RAJU

Insolvency Resolution Professional

Registration No: IBBI/IPA-002/IP-N01125/2021-2022/13675

Date: 16.05.2022

Place: Kakinada

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